

**I. ANNUAL ACCOUNTS (1964-65) OF THE
MADRAS PORT TRUST AND RELATED
PAPER**

**II. ANNUAL ACCOUNTS (1964-65) OF THE
BOMBAY PORT TRUST AND RELATED
PAPER**

SHRI C. M. POONACHA : Sir, I also beg to lay on the Table, a copy each of the following papers :—

- (i) The Annual Accounts of the Madras Port Trust for the year 1964-65, together with the Audit Report thereon. [Placed in Library. See No. LT-6445/66.]

- (ii) The Annual Accounts of the Bombay Port Trust for the year 1964-65, together with the Audit Report thereon. [Placed in Library. See No. LT-6448/66.]

**GOVERNMENT OF KERALA NOTIFICATION
UNDER THE MOTOR VEHICLES ACT, 1939**

SHRI C. M. POONACHA : Sir, I also beg to lay on the Table, a copy of Notification S.R.O. No. 45/66, dated the 5th February, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, issued by the Government of Kerala. [Placed in Library. See No. LT-6134/66.]

**GOVERNMENT OF KERALA NOTIFICATIONS
UNDER THE KERALA FOREST ACT, 1961**

THE MINISTER OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI C. SUBRAMANIAM) : Sir, I beg to lay on the Table under section 77 of the Kerala Forest Act, 1961, a copy each of the following Notifications, issued by the Government of Kerala.

- (i) Notification S.R.O. No. 16/66, dated the 10th January, 1966. [Placed in Library. See No. LT-6360/66.]
- (ii) Notification S.R.O. No. 43/66, dated the 22nd January, 1966, publishing the Kerala Forest (Collection of Drift and Standard Timber) Rules, 1965. [Placed in Library. See No. LT-6382/66.]
- (iii) Notification S.R.O. No. 50/66, dated the 22nd January, 1966, publishing the Kerala Forest Regula-L59RS/66-5

tion of Timber Transit by Water Ways) Rules, 1965. [Placed in Library. See No. LT-6382/66.]

**I. THE CINEMATOGRAH (CENSORSHIP) FIFTH
AMENDMENT RULES, 1966**

**II. THE REGISTRATION OF NEWSPAPERS
(CENTRAL) AMENDMENT RULES, 1966**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : Sir, I beg to lay on the Table, a copy each of the following Notifications of the Ministry of Information and Broadcasting :—

- (i) Notification G.S.R. No. 235, dated the 25th January, 1966, publishing the Cinematograph (Censorship) Fifth Amendment Rules, 1966, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (ii) Notification G.S.R. No. 304, dated the 26th February, 1966, publishing the Registration of Newspapers (Central) Amendment Rules, 1966, under sub-section (2) of section 20-A of the Press and Registration of Books Act, 1867. [Placed in Library. See No. LT-6018/66 for (i) and (ii).]

**I. U.P.S.C. (EXEMPTION FROM CONSULTA
TION) SECOND AMENDMENT REGULATIONS,
1966**

**II. THE DELHI MUNICIPAL CORPORATION
(ALLOWANCES OF COUNCILLORS AND ALDER
MEN) AMENDMENT RULES, 1966**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI J MSUKHLAL HATHI) : Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Home Affairs :—

- (i) Notification G.S.R. No. 622, dated the 19th April, 1966, publishing the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1966, along with an Explanatory Note thereon, under clause (5) of article 320 of the Constitution. [Placed in Library. See No. LT-6330/66.]